

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India	...	Petitioners/Applicant
Vs		
Era Infra Engineering Limited	...	Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code (CIRP)

Order delivered on 12.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	: Mr. A. K. Singh, Sr. Adv. Mr. Anish Gupta, Adv. Ms. Ruchi Mishra, Mr. Adarsh Tripathi, Adv.
For the Respondent	: Mr. Deepak Prakash, Ms. Divyangna Malik, Advs. In CA No. 199/PB/2019.
For the RP:	Mr. Raunak Singh, Ms. Udit Singh, Mr. Krishnendu Datta & Mr. Mouishree Shokla, Advs.
For the CA-683/2019:	Mr. Manish Paliwal, Mr. Ashutosh Kr. Sharma, Corporate Legal Partners,

ORDER

Learned counsel for the Resolution Professional has placed reliance on a judgement of this court rendered in the case of M/s Grasim Industries Limited decided on 21.03.2018. Faced with the aforesaid precedent, learned counsel for the applicant seeks time to obtain instructions.

List on 30.04.2019.





CA-682(PB)/2019

Notice of the application.

Mr. Ranuk Singh, accepts notice. A copy of the application be furnished to the counsel for the RP during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 26.04.2019.

CA-683(PB)/2019

Notice of the application.

Mr. Ranuk Singh, accepts notice. A copy of the application be furnished to the counsel for the RP during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 26.04.2019.

Sdl—

**(M.M.KUMAR)
PRESIDENT**

Sdl—

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**